

**Annexure-3**

**Name of the corporate debtor: GRD Trucks Private Limited; Date of commencement of Liquidation: 12.10.2023 List of Stakeholders as on: 19.03.2024**

**List of secured financial creditors belonging to any class of creditors**

(Amount in ₹)

Sl.No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share					
1	<b>Yes Bank Limited</b>	L65190MH2003PLC143249	07.11.2023	23552790.84	23552790.84	Secured	0*	23552790.84	No	0.98	NIL	NIL	-	0	Security Interest has been relinquished
2	<b>Federal Bank Limited</b>	L65191KL1931PLC000368	27.10.2023	91136376.31	91136376.31	Secured	0*	91136376.31	No	3.81	NIL	NIL	-	0	Security Interest has been relinquished
3	<b>Indusind Bank Limited</b>	L65191PN1994PLC076333	10.11.2023	55165633.28	55165633.28	Secured	0*	55165633.28	No	2.31	NIL	NIL	-	0	Security Interest has been relinquished
4	<b>Mahindra &amp; Mahindra Financial Services Limited</b>	L65921MH1991PLC059642	10.11.2023	35896707.02	35896707.02	Secured	0*	35896707.02	No	1.50	NIL	NIL	-	0	Mahindra & Mahindra Financial Services Limited has not relinquished his security interest. However, there is no asset with the CD that is exclusively in the name of Mahindra & Mahindra Financial Services Limited. A mail has already been sent to them regarding security interest but no reply has been received yet. Therefore, Mahindra & Mahindra Financial Services Limited is included in Stakeholder's Consultation Committee which is subject to change as mentioned above.
5	<b>Tata Capital Limited</b>	U67100MH2010PLC210201	07.11.2023	118289506.00	118289506.00	Secured	0*	118289506	No	4.94	NIL	NIL	-	0	-
<b>Total</b>				324041013.45	324041013.45					13.54			-	-	

\*There are no assets in the possession of CD on which exclusive charge of any financial institution exists.